## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:3752
ANSWERED ON:20.03.2013
AVIATION INSTITUTES MISLEADING STUDENTS
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## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether various private aviation institutes are misleading students through advertisements with tall claims;
- (b) if so, the details thereof during each of the last three years and the current year, case-wise;
- (c) the details of the action taken by the Directorate General of Civil Aviation (DGCA) against such institutes for violation of norms and agreements with students, case-wise;
- (d) whether a large number of candidates are being cheated by fake placement offers;
- (e) if so, the details thereof along with the corrective steps taken by the Government in this regard; and
- (f) the details of measures the Government has taken/proposes to take to tighten the norms set for the recognised private flying institutes?

## **Answer**

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAD

- (a) to (e): As per DGCA, there is no such information available with them. However, in this regard, there have been complaints against some private institutes which are not approved by DGCA. DGCA has been directed to look into ft.
- (f): DGCA grants approval to the Flying Training Organisations and approval is renewed on annual basis after ensuring the compliance of Aircraft Act, 1934 and Aircraft Rules, 1937 and directions issued by DGCA from time to time.